

ously. Don't worry. We shall take whatever action is necessary. Don't worry; we will take it up.

(Interruptions)

SHRI BHADRESWAR TANTI: The life and liberty of the MPs should be protected. *(Interruptions)*

MR. SPEAKER: Don't worry. I know that. That is why I believe my Member of parliament, that he did show his identity card. That is why I have asked the Home Ministry. I will look into it.

(Interruptions)

MR. SPEAKER: I am seriously seized of this. I am doing it.

[Translation]

SHRI MOHD. MAHFOOJ ALI KHAN (Etah): There should a thorough enquiry of this case *(Interruptions)*.

MR. SPEAKER: Mahfooj Sahib don't worry at all.

[English]

PROF. K.K. TEWARY (Buxar): We all support this. It is a serious matter.

MR. SPEAKER: I am doing it.

(Interruptions)

PROF. K. K. TEWARY: A piquant situation has arisen in Karnataka. A CBI enquiry is on against the murder of a lawyer. *(Interruptions)*

MR. SPEAKER: I cannot interfere. They will take care of it.

(Interruptions)

MR. SPEAKER: I cannot handle it. An enquiry is going on. We cannot interfere. I have got no authority to interfere. The House cannot interfere.

(Interruptions)

MR. SPEAKER: Papers to be laid. Shri Moti Lal Vora.

(Interruptions)

12.11 hrs.

PAPERS LAID ON THE TABLE

[English]

Notification under National Airports Authority Act, 1985 and CAG's Report for 1987 on Indian Airlines

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI JAGDISH TYLER): On behalf of Shri Moti Lal Vora : I beg to lay on the Table--

(1) A copy each of the following Notifications (Hindi and English versions) under section 40 of the National Airports Authority Act, 1985:--

(i) The National Airports Authority (Transaction of Business) Regulations, 1988 published in Notification No. SEC. 9.2.1. in Gazette of India dated the 12th February, 1988.

(ii) The National Airports Authority (Contracts) Regulations, 1987 published in Notification No. SEC. 9.2.1. in Gazette of India dated the 4th February, 1988.

[Placed in Library. See No. LT-6066/88]

(2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1987--Union Government (Commercial)--Part II--Indian Airlines under article 151(1) of the Constitution.

[Placed in Library. See No. LT-6067/88]

Annual Report and Review on the working of the Indian Council of Philosophical Research for 1986-87 and Statement showing reasons for delay in laying these papers.

THE MINISTER OF STATE IN THE DE-

PARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L. P. SHAHI) : I beg to lay on the Table: --

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Philosophical Research, New Delhi, for the year 1986-87.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in library See No. LT6068/88]

Annual Accounts and Review by Government on the audited account of Visakhapatnam Port Trust for 1986-87 and statement - showing reasons for delay in laying these papers.

THE DEPUTY MINISTER IN THE MINISTRY OF SURFACE TRANSPORT (SHRI P. NAMGYAL): I beg to lay on the Table--

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:-
 - (i) Annual Accounts of the Visakhapatnam Port Trust for the year 1986-87 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Visakhapatnam Port Trust for the year 1986-87.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT6069/88]

12.12 hrs.

COMMITTEE OF PRIVILEGES

[English]

First Report

SHRI JAGAN NATH KAUSHAL (Chandigarh): I beg to lay on the Table the First Report (Hindi and English version) of the Committee of Privileges.

JOINT COMMITTEE ON THE BILL TO CONSOLIDATE AND AMEND THE LAW RELATING TO RAILWAYS

Extension of Time for Presentation of Report

SHRI BASUDEB ACHARIA (Bankura): I beg to move the following:

"That this House do further extend upto the last day of the Monsoon Session, 1988, the time for presentation of the report of the Joint Committee on the Bill to consolidate and amend the law relating to Railways."

MR. SPEAKER: The question is:

"That this House do further extend upto the last day of the Monsoon Session, 1988, the time for presentation of the report of the Joint Committee on the Bill to consolidate and amend the law relating to Railways."

The Motion was adopted.

[English]

(Interruptions)

MR. SPEAKER: Prof. Narain Chand Parashar.

(Interruptions)

MR. SPEAKER: Matters under Rule 337, I have called Prof. Narain Chand Parashar. Only he will go on record.

(Interruptions)**